

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP (IB) No. 446/KB/2017  
CA (IB) No. 744/KB/2018  
CA (IB) No. 714/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> AUGUST, 2018, 10:30 A.M

Name of the Company		Shreeshyam Metaliks Pvt.Ltd.-Vs-Concast Steel & Power Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Jiphuu Chowdhury, Adv.	} For Resolution Professional	} Adheesh
2. Soorjya Ganguly, Adv.		
3. Pooja Chakrabarti, Adv.		
4. Adheesh Agarwal, Adv.		

21/8/2018

1. Ms. Suhani Divedi, Adv.	} For the CoC	} <u>Suhani</u>
----------------------------	---------------	-----------------

21/8/18

1. Mr. Ratnamko Banerjee	} For the Pet	} <u>[Signature]</u>
2. Ms. Noelle Banerjee		
3. Mr. <del>[Signature]</del>		
3. Mr. Dipanjan Dey		

21/8/18

108. 21-08-2018 - CP(IB) No. 446/KB/2017 -CA(IB) No. 744/KB/2018-  
CA(IB) No. 714/KB/2018 – Shreeshyam Metaliks Pvt. Ltd. Vs. Concast Steel  
& Power Ltd.

O R D E R

The Ld. Counsel for the Operational Creditor appeared.

The Ld. Counsel for the RP also appeared. She submitted that CA(IB) No. 744/KB/2018 is filed suggesting liquidation of the Corporate Debtor as there is no Resolution Plan worth acceptance.

The CA(IB) No. 714/KB/2018 is filed by the workers' Union with request to liquidate the Corporate Debtor as a going concern.

The Ld. Counsel for the RP seeks some time to file the rejoinder. It is to be filed within seven days.

The CP(IB) No. 446/KB/2017, which is already adjourned on 07-09-2018, CA(IB) No. 744/KB/2018 and CA(IB) No.714/KB/2018 stand preponed on 29-08-2018.

Sd

(MADAN B GOSAVI)  
MEMBER(JUDICIAL)